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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD.

O.A. NO. 1039/93

DATE OF JUDGMENT: 25-4-95

BETWEEN:

M. Chander Rao

: Applicant

and

1. The Union of India, rep. by  
the Secretary  
Posts & Telecommunications Deptt.  
New Delhi

2. The Director General  
Dept. of Posts  
New Delhi

: Respondents

COUNSEL FOR THE APPLICANT: SHRI M.P. Chandra Mouli Advocate

COUNSEL FOR THE RESPONDENTS: SHRI N.R. Devaraja  
Sr./Addl.CGSC

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN  
HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

CONTD....

4/8

Judgement

( As per Hon. Justice V. Neeladri Rao, V.C. )

Heard Sri M.P. Chandra Mouli, learned counsel for the applicant and Sri N.R. Devaraj, learned counsel for the respondents.

2. When the turn of the applicant for consideration for promotion to Group-B had arisen in 1987, his case was considered and he was selected and the promotion was offered to the applicant in 1987. He was posted to North-east area; but the applicant refused the said promotion.

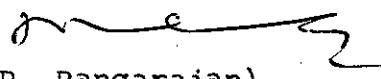
3. This OA was filed on 18-8-1993 praying for a direction to the respondents to consider his case for Group-B posts with effect from 1988 by alleging that his case was not considered from that year. It was pleaded in the reply statement that the case of the applicant for promotion to Group-B was considered from 1988 to 1993 also; but he was not given promotion as he was not selected. The respondents produced the minutes of the DPC from 1988 to 1993 in regard to selection to Group-B posts. On perusal we found that the case of the applicant was considered for promotion to Group-B from 1988 to 1993 and he was not selected as he was not selected for those <sup>years</sup> ~~period~~ (the relevant minutes were returned after perusal). Hence, the case of the applicant that his case was not considered at all for consideration for promotion to the post of Group-B from 1988 to 1993 had to be negatived.

4. (It is stated that during the pendency of this OA, the case of the applicant was again considered for promotion

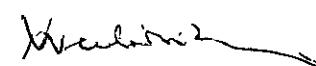
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to Group-B post in 1994 and when he was selected, he was appointed for the said post in 1995).

5. Hence, this OA fails and accordingly it is dismissed. No costs. /

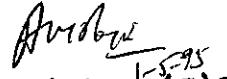
  
(R. Rangarajan)

Member (Admn.)

  
( V. Neeladri Rao)

Vice Chairman

Dated : 25 April, 95  
Dictated in Open Court

  
Deputy Registrar (J) CC

To

1. The Secretary, Union of India,  
Posts & Telecommunications Dept.,  
New Delhi.
2. The Director General, Dept. of Posts, New Delhi.  
sk
3. The copy to Mr. M. P. Chandramouli, Advocate, CAT. Hyd.
4. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
5. One copy to Library, CAT. Hyd.
6. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE- CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN:M(ADMN)

DATED - 25 - 4 1995.

~~ORDER/JUDGMENT:~~

M. A. / R. A. / C. A. No.

O. A. No. 1039/93 <sup>in</sup>

T. A. No. (W. P.)

Admitted and Interim directions  
issued.

Allowed

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

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